

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 22/TL/2024

Subject : Petition/Application under Sections 14, 15, 79 (1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 or its subsequent Clarification and Replacement, if any for grant of transmission licence.

Petitioner : Bikaner III Neemrana II Transmission Limited.

Respondents : Central Transmission Utility of India Ltd. & Anr.

Petition No. 23/AT/2024

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of the transmission charges of the "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): PART-C" being established by the Petitioner.

Petitioner : Bikaner III Neemrana II Transmission Limited.

Respondents : Central Transmission Utility of India Ltd. & Anr.

Date of Hearing : **5.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Venkatesh, Advocate, B3N2TL
Shri Ashutosh Srivastava, Advocate, B3N2TL
Shri Kartikay Trivedi, Advocate, B3N2TL
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petitions have been filed seeking adoption of the transmission charges in respect of the "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-1) (Bikaner Complex): Part-C" ("Project") as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The learned counsel further submitted that there had been a delay of five days in filing the present Petition due to the delay in obtaining the payment status and urged the Commission to condone the same. He further added that the CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner company and submitted that there is no mismatch in the present case.

3. After hearing the learned counsel of the Petitioner and the CTUIL, the Commission ordered as under:

(a) Admit. Issue notice.

(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

4. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)